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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1135/2000  
MA-2205/2000

New Delhi this the 25th day of April, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

1. Sh. Hukum Singh,  
S/o Sh. Nathoo Singh,  
R/o Agwanpur,  
Moradabad.
2. Sh. Sharif Ahmed,  
S/o late Sh. Baboo,  
Vill. Bh atawali,  
Distt. Moradabad. .... Applicants

(through Sh. Surinder Singh, Advocate)

Versus

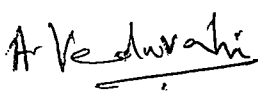
1. Union of India through  
the Chairman,  
Railway Board,  
Rail Bhawan,  
New Delhi.
2. The General Manager,  
Hqrs. Office, N. Railway,  
Baroda House,  
New Delhi.
3. The Divl. Railway Manager,  
Northern Railway,  
Moradabad. .... Respondents

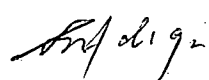
(through Sh. D.S. Jagotra, Advocate)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicants counsel seeks permission to withdraw the OA with liberty to agitate the ~~applicants~~ case afresh if any grievance still survives. OA-1135/2000 is dismissed as withdrawn, with liberty *granted* as prayed for.

  
(Dr. A. Vedavalli)  
Member(J)

  
(S.R. Adige)  
Vice-Chairman(A)